

DIVISION BENCH

ITEM NO. 3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.81/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November,
2022, 12:30 pm**

NAME OF THE COMPANY	PRIYA MUKHERJI & ORS. V/S JAIVAIBHAVI INFRAPROJECTS PVT. LTD. & ORS.
UNDER SECTION	241/242 R/W 210 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Udai Chandani, Adv. : *For the Petitioner*
Sh. Rajnish Sinha alongwith Sh. Sam C. Mathew & Sh. Akhand Pratap Singh Gaur,
Adv. : *For the Respondent No. 1-4*
Sh. Vineet Chaturvedi, Adv. : *For the Respondent No. 5*

ORDER

The present applicant has been filed under Sections 241-242 read with other relevant Rules against the respondents seeking interim reliefs with a prayer to exempt the petitioner for filing the translated copies of the annexures in Hindi. He is directed to file the English translation of the same within a week by serving an advance copy to the other side.

Let the reply of the petition be filed by the Respondent no.1 to 4 & 5 within next three weeks by serving an advance copy to the other side. Rejoinder thereto, if any, be filed within next one week after receiving the advance copy of the reply.

In the meantime, respondents are directed to maintain the status quo regarding the shareholding pattern and the Directorship of the respondent no.1 company, since these issues are *inter-alia* questioned in the present petition.

Let the matter be listed on 30th January, 2023.

—Sd—

(Subrata Kumar Dash)
Member (Technical)

21st November, 2022

Bipul Kumar Tiwari
(Stenographer)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)